## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-190/ND/2018

In the matter of

Mr. Mehak Gulshan Sethi

....PETITIONER

Vs.

M/s. 4 Genius Minds (P) Ltd

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 22.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

(V.K. Subburaj) Hon'ble Member (Tech.)

(Pradeep R. Sethi) Hon'ble Member (Tech.)

For the Petitioner /applicant

: Mr. Rajat Katyal, Advocate

For the Respondent/Corporate Debtor: -

## <u>ORDER</u>

Learned Counsel for the petitioner is present and represents that an advance copy of the application along with annexures has been dispatched to the Corporate Debtor on 19.2.2018 and in relation to which, the dispatch receipt has been enclosed at page No.44 of the typed set of documents. In relation to the actual service of the notice of application by filing the Tracking report is not available.

Linetice et

The petitioner is directed to file the Tracking report along with an affidavit. Further, the next date of hearing shall also be given to the Corporate Debtor by the petitioner within one week from today which is fixed for 07.3.2018.

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In the meanwhile, on or before the next date of hearing, the latest audited financial statement of the Corporate Debtor which seems to have been filed as per information contained in the Master Data for the year ended 31.3.2017 of the Corporate Debtor shall also be filed by the Operational Creditor.

List on 07.3.2018.

(V.K. SUBBURAJ) MEMBER (TECHNICAL) -s-d

(PRADEEP R. SETHI)
MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 22.3.2018